

**Drinking Water Problem in Earth Quake
Affected Areas of Uttar Pradesh**

(c) whether the Committee has submitted its report;

1193. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(d) if so, the salient features of the recommendations made by the Committee;

(a) whether the Government of Uttar Pradesh has sought special financial assistance from the Union Government of resolving drinking water problem in the State especially in the earthquake affected areas;

(e) the reaction of the Government thereto; and

(b) if so, the details of the grants provided by the Union Government in this regard; and

(f) the time by which the bill is likely to be brought before the parliament?

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) The State Government of Uttar Pradesh had sought assistance of Rs. 42.30 lakhs for drinking water supply in the earthquake affected areas.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) to (d). A committee was constituted in March, 1990 and reconstituted in January 1991 by the Planning Commission to recommend a Model State Cooperative Societies' Bill. The terms of reference were as under:

(b) and (c). No grant has been provided by the Union Government because the above amount of Rs. 42.30 lakhs was met out of the Calamity Relief Fund available with the State Government.

(i) To make a broad rapid review of the status of the cooperative movement and suggest about future directions; and

(ii) To finalise the Bill and submit the same to the Planning Commission by 30th September, 1990.

Committee for Cooperative Law

The composition of the Committee is given in the enclosed Statement.

1194. SHRI. SOBHANADREESWARA RAO VADDE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has constituted a Committee to suggest a model cooperative law to strengthen the cooperative institution and enable them to function more democratically;

The Committee has given their recommendation in the form of Model Cooperative Act and its provisions relating to greater economy in the Cooperative Societies, and a federal structure so that the powers to review, regulate and conduct disciplinary supervision over the Member Cooperative Societies could be performed by the Federal Body to be set up under the Act.

(b) if so, the terms of reference and composition of the Committee

(e) and (f). The Government has

accepted the recommendations of the Committee in principle.

The Committee suggested a Model Cooperative Societies Act for States. The

State Government have been requested to initiate action to incorporate recommendations of the Committee in their Cooperative Societies' Act.

STATEMENT

No. Q. 16023/1/90 - Agri.
Government of India
Planning Commission

Yojana Bhavan, Sansad Marg,
New Delhi, the 16th January, 1991

ORDER

Subject: Model State Cooperative Societies Bill - Re-constitution of a Committee.

It has been decided to re-constitute a Committee to consider and finalise the Model State Cooperative Societies Bill which has been under draft stage for some time. The composition of the Committee will be as follows:

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| 1. | Choudhary Brahm Perkash
Ex. M.P., Former General Secretary
National Cooperative Union of India
and Former Union Minister of Agriculture
and Cooperation. | Chairman |
| 2. | Prof. Sher Singh
Member
Planning Commission | Member |
| 3. | Shri Ashim Das Gupta
Finance Minister
Government of West Bengal
Calcutta. | Member |
| 4. | Shri R.V. Deshpande
M.L.A.
Banglore | Member |
| 5. | Shri Anna Saheb Shinde
Vice Chairman
State Planning Board
Government of Maharashtra. | Member |
| 6. | Dr. I.S. Gulati
Vice Chairman
State Planning Board
Kerala | Member |

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| 7. | Dr. V. Kurian
Chairman
National Dairy Development Board
Anand, Gujarat. | Member |
| 8. | Shri S.S. Puri
Former Secretary
Planning Commission and
Former Chairman
National Cooperative
Development Corporation | Member |
| 9. | Ms Shashi Rajagopalan
Samakhya
Hyderabad. | Member |
| 10. | Shri R.C. Kapila
Secretary
Deptt. of Agriculture and
Cooperation. | Member |
| 11. | Shri V.B.L.Mathur
Chief Secretary
Govt. of Rajasthan. | Member |
| 12. | Shri S. Kanungo
Special Secretary
Ministry of Commerce. | Member |
| 13. | Dr.M.K. Mishra
Joint Secretary & Legal Adviser
Ministry of Law & Justice. | Member |
| 14. | Dr. R.C. Dwivedi
Former Chief Executive
NCUI, D- 64 Saket
New Delhi -110064 | Member |

2. Shri M.V. Pavate, Consultant,
Planning Commission will act as Convenor.

Letter Received from M.Ps

1195. SHRI SRIKANTA JENA: Will the
PRIME MINISTER be pleased to state:

(a) the number of letters/representations/

memorandums received by his Ministry
from the Members Parliament during the
last six months;

(b) the number of acknowledgements
sent within fifteen days and the number in
which final reply has been sent so far; and

(c) the reasons for not sending